

as this can be effected only through the combined and coordinated action by the Government as a whole, and the wholehearted cooperation of the State Governments directly concerned with some of these factors.

Resignation of Chairman, Food Corporation of India

554. **Shri P. R. Chakraverti:**
Shri K. N. Tiwary:
Shri Bibhutj Mishra:
Shri S. M. Banerjee:
Shri Kolla Venkaiah:
Shri M. N. Swamy:
Shri Laxmi Dass:
Shri Umanath:
Shri Indrajit Gupta:
Shri Warrior:
Shri Prabhat Kar:
Shri Vasudevan Nair:
Shri D. J. Nalk:
Shri Kapur Singh:
Shri P. H. Bheel:
Shri P. K. Deo:
Shri Bade:
Shri Linga Reddy:
Dr. Ranen Sen:
Shri Dinen Bhattacharya:
Shri Mohammed Koya:
Shri Bhagwat Jha Azad:
Shri P. C. Borooah:
Shri M. L. Dwivedi:
Shri Subodh Hansda:
Shri S. C. Samanta:
Shrimati Renu Chakravartty:

Will the Minister of **Food, Agriculture, Community Development and Cooperation** be pleased to state:

(a) whether the Chairman of the Food Corporation of India has resigned;

(b) whether it is a fact that he called for a change in the Government policy on the allocation of land for cash crops and suggested the extension of levy system for foodgrains to cash crops; and

(c) if so, whether Government find itself in agreement with his views?

The Minister of State in the Ministry of Food, Agriculture, Community Development and Cooperation (Shri Govinda Menon): (a) No, Sir, Shri T. A. Pai relinquished charge of his office as Chairman of Food Corporation of India after expiry of his term of office of one year.

(b) No, Sir, Shri Pai is reported to have expressed his opinion at a press conference in the following words:—

“The conversion of land where food is grown to non-agricultural purposes should be severely restricted. After all, export crops like coffee, tea, rubber, pepper, cardamom, cashew nuts do not compete with the food crops and take away land which is suitable for food crops. Land where jute is grown, of course, compete with food crops, but then jute is a foreign exchange saver. In the case of sugar-cane and other commercial crops, it seems to be necessary to insist on minimum standards of agriculture preventing the uneconomic use of land, which could grow better food. If politics were to have an upper hand in these matters, economic planning has no sense”.

(c) The Government is fully aware of the need to keep a balance between cash and food crops.

Motor Transport Taxation

555. **Shri P. R. Chakraverti:**
Shri K. N. Tiwary:
Shri Shree Narayan Das:

Will the Minister of **Transport, Aviation, Shipping and Tourism** be pleased to state:

(a) whether Government have considered the suggestion of the Chairman of the Indian Road and Transport Development Association rela-

ting to the co-ordinated and standardised approach to motor transport taxation and motor vehicles laws;

(b) if so, the steps taken to consolidate and improve laws, rules and regulations; and

(c) the attempts made to facilitate greater flow of traffic among States, both of goods and passengers through larger issue of inter-State route permits?

The Minister of Transport, Aviation, Shipping and Tourism (Shri Sanjiva Reddy): (a) and (b): Suggestions have from time to time been received from motor transport associations and others, including the Indian Road and Transport Development Association, regarding matters connected with motor vehicles taxation and regulation in this country. The Government of India have appointed a high-level Committee, under the chairmanship of Dr. B. V. Keskar, to examine all aspects of motor vehicles taxation and recommend measures necessary for remedying the present situation. Further action will be taken on receipt of the Committee's report.

So far as regulation of road transport is concerned a comprehensive Bill to amend the Motor Vehicles Act, 1939 was introduced in the Rajya Sabha in the last session.

(c) Through the efforts of the Inter-State Transport Commission appointed by the Central Government under Section 63A of the Motor Vehicles Act, 1939, reciprocal agreements for operation of transport vehicles have been concluded between a most all contiguous States. Eleven agreements have been concluded between the States concerned for operation of motor vehicles on long distance routes covering more than two States. The Commission have also fixed quotas of regular public carrier permits on 16 long distance inter-State routes. Out of the 726 permits, directed to be issued by the Commission on these routes, 163 have already been granted.

The number of public carriers operating on inter-State routes on regular permits was 6,599 in 1962. It increased to 21,490 in 1964.

सीमावर्ती सड़कों

557. श्री म० ला० त्रिबेदी :

श्री भागवत ज्ञा प्राजाव :

श्री सुबोध हंसदा :

श्री स० चं० सामन्त :

श्री प्र० चं० बरुआ :

क्या परिवहन, उड़डयन, नौबहन तथा पर्यटन मंत्री यह बताने की कृपा करेंगे कि 1966-67 में सीमावर्ती और सामरिक क्षेत्रों में सड़कों के निर्माण के प्राक्कलनों के बारे में प्रतिरक्षा मंत्रालय और परिवहन मंत्रालय द्वारा पृथक पृथक कितने प्रतिशत व्यय बहन किया जायेगा और इससे अन्य सड़कों के निर्माण पर क्या प्रभाव पड़ेगा ?

परिवहन, उड़डयन नौबहन, और पर्यटन मंत्री (श्री संजीव रेड्डी) : सीमावर्ती और सामरिक क्षेत्रों की सड़कों सहित, केन्द्रीय सड़क परियोजनाओं के अंश के रूप में स्वीकृत किये गये समस्त सड़कों के निर्माण कार्य पर सम्पूर्ण व्यय परिवहन और विमानन मंत्रालय द्वारा किया जा रहा है । सामान्यतया रक्षा मंत्रालय इस प्रकार की सड़कों के निर्माण में वित्तीय सहायता नहीं करता है । यह तथ्य 1966-67 के बर्ष के लिये भी ठीक है । वित्तीय तंगी के कारण, 1966-67 में केन्द्रीय क्षेत्र में अन्य सड़कों पर नए निर्माण कार्य का कोई पर्याप्त कार्यक्रम रखा जाना संभव न हो सकेगा ।

Credit to Farmers by Food Corporation of India

558. Shri Subodh Hansda:

Shri S. C. Samanta:

Shri Bhagwat Jha Azad:

Shri P. C. Borooah:

Shri M. L. Dwivedi:

Will the Minister of Food, Agriculture, Community Development and Cooperation be pleased to state:

(a) whether the Food Corporation of India has entered into some type